

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 428/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions to the Respondent to refrain from revoking the 300 MW Stage II Connectivity and Long-Term Access granted to the Petitioner pursuant to Long-Term Access Agreement dated 20.1.2022 or taking any other coercive measures and seeking consequent relief thereto.

Petitioner : Inox Green Energy Services Limited (IGESL)

Respondent : Central Transmission Utility of India Limited

Date of Hearing : **23.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Alok Agarwal, Advocate, IGESL
Shri Mayank Bughani, Advocate, IGESL
Shri Rishabh Kumar, Advocate, IGESL
Shri Shubham Arya, Advocate, CTUIL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL
Ms. Sirin Gupta, Advocate, CTUIL
Shri Ranjeet Rajput, CTUIL
Ms. Priyansi Jadiya, CTUIL
Shri Akshayvat Kisaly, CTUIL
Shri Hari Babu, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* seeking directions to Central Transmission Utility of India Limited to refrain from revoking the 300 MW Stage II Connectivity and Long-Term Access granted to the Petitioner pursuant to Long Term Access Agreement dated 20.1.2022 or taking any other coercive measures and seeking consequent relief thereto.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Issue notice to the Respondent on maintainability of the Petition; and



- (b) The Petitioner is directed to implead the SECI as a party to the Petition and to submit the revised memo of parties within two days.
 - (c) The Respondent to file its reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.
 - (d) The Petitioner is directed to file the following information on an affidavit within two weeks:
 - (i) Present status of the implementation of the project including the land required vis a vis land acquired.
 - (ii) Present status of the LOA dated 23.02.2018 issued by SECI to the Petitioner.
 - (e) CTUIL is directed to submit the following information on an affidavit within two weeks:
 - (i) The status of the connectivity granted to the Petitioner.
 - (ii) The LTA of the Petitioner was made effective on 16.11.2022, whereas the CTUIL has raised the bilateral bill on the Petitioner on 30.8.2024. Further CTUIL has given notice for payment of One-time GNA charges to the Petitioner on 7.6.2024, whereas the provision for payment of One-time GNA charges under the GNA Regulations was already effective from 5.4.2023. Clarify the reasons for delay in raising of bilateral bills and one-time GNA charges on the Petitioner.
 - (f) SECI to provide the following information on an affidavit within two weeks:
 - (i) Present status of the LoA dated 23.02.2018 issued by SECI to the Petitioner.
 - (ii) If the LoA has been terminated, whether the termination of the LoA is attributable to the Petitioner or not?
3. The Petition will be listed for hearing on **maintainability on 27.2.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)